

Central Administrative Tribunal, Principal Bench

Original Application No.3009 of 2002

New Delhi, this the 20th day of November, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member (A)

B.N. Shelly,
S/o late Shri Chheda Lal Sharma
working as Film Editor
Door Darshan Kendra,
Sansad Marg,
New Delhi-1

....Applicant

(By Advocate: Shri Chand Kiran, proxy for Dr. K.S. Chauhan)

Versus

1. Director General,
Doordarshan, Doordarshan Bhavan,
Copernicus Marg, Mandi House,
New Delhi-1

2. Director,
Doordarshan Kendra,
Sansad Marg,
New Delhi-1

....Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

By virtue of the present application, Shri B.N. Shelly/applicant seeks a direction to allow him to join as Edit Supervisor in the scale of Rs.6500-10500 from the date his juniors have been given the said scale and for reinstatement as such on revocation of his suspension order of 1.1.2002.

2. The applicant had been suspended some time in the year 1998. He contends that the suspension order had been revoked on 1.1.2002. According to him, he is entitled to the benefit that has been granted to his juniors.

3. In this regard, the applicant has already submitted a representation dated 27.8.2002 followed by

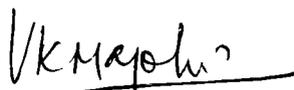
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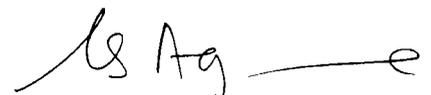


representation of 13.9.2002, which is pending consideration.

4. At this stage when rights of the respondents are not affected, we deem it unnecessary to issue any show cause notice while disposing the present application.

5. The present application is disposed of with a direction to respondent no.1 to consider the representation referred to above and pass a speaking order within four months from the receipt of the certified copy of the present order and convey to the applicant. By way of abundant caution, it is added that nothing said herein is an expression of opinion on the merits of the matter.


(V.K. Majotra)
Member (A)


(V.S. Aggarwal)
Chairman

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